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# मध्यप्रदेश राज्यपाल

## ( असाधारण )

### प्राधिकार से प्रकाशित

क्रमांक 85 ]

भोपाल, बुधवार, दिनांक 27 फरवरी 2013—फाल्गुन 8, शक 1934

#### विधि और विधायी कार्य विभाग

भोपाल, दिनांक 27 फरवरी 2013

क्र. 1270-70-इक्कीस-अ(प्रा.)—भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में, मध्यप्रदेश उच्च न्यायालय (खण्ड न्यायपीठ को अपील) संशोधन विधेयक, 2013 (क्रमांक 1 सन् 2013) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्वारा प्रकाशित किया जाता है।

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,  
राजेश यादव, अपर सचिव.

**MADHYA PRADESH BILL**  
No. 1 OF 2013.

**THE MADHYA PRADESH UCHCHA NYAYALAYA (KHAND NYAYPEETH KO APPEAL)  
SANSHODHAN VIDHEYAK, 2013.**

**A Bill to amend the Madhya Pradesh Uchcha Nyayalaya (Khand Nyaypeeth Ko Appeal) Adhiniyam, 2005.**

Be it enacted by the Madhya Pradesh Legislature in the Sixty-fourth year of the Republic of India as follows :—

**Short title.**

1. This Act may be called the Madhya Pradesh Uchcha Nyayalaya (Khand Nyaypeeth Ko Appeal) Sanshodhan Adhiniyam, 2013.

**Amendment of Schedule 2.**

2. In Section 2 of the Madhya Pradesh Uchcha Nyayalaya (Khand Nyaypeeth Ko Appeal) Adhiniyam, 2005 (No. 14 of 2006), in sub-section (2), for the figure and word “45 days”, wherever they occur, the figure and word “90 days” shall be substituted.

**STATEMENT OF OBJECTS AND REASONS**

Section 2 of the Madhya Pradesh Uchcha Nyayalaya (Khand Nyaypeeth Ko Appeal) Adhiniyam, 2005 (No. 14 of 2006), provide for appeal to the Division Bench of the High Court from a judgment or order of one Judge of the High Court made in exercise of original jurisdiction under article 226 the Constitution of India. Such appeal may be filed within a period of 45 days from the date of order passed by a single Judge. The limitation period of 45 days is lesser for filing such appeal, which is causing hardship to the appellants. Therefore, it is decided to prescribe the period of limitation of 90 days by suitable amendment.

2. Hence this Bill.

**BHOPAL :**

DATED the 20<sup>th</sup> February, 2013.

**DR. NAROTTAM MISHRA**  
*Member-in-Charge.*